

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P. No. 467/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.10.2017

NAME OF THE PARTIES: Kanhiyala Tahilram Kewalramani & Anr.
V/s
Urban Santuaries Developers Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 213, 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Sameer Chaudhary	Adv for Petitioners	
2.	Pratik Trivedi	Adv for Petitioners	
3.	Rutvij.v. Danksar	Adv for Respondents	

ORDER

CP 467/213,241-242/NCLT/MB/MAH/2017

On the Company Petition mentioned by the Petitioner Counsel, it appears that Petitioners have more than 65% shareholding in the company whereas the management is lying with the Respondents who are minority in the company aforesaid, all these Companies are family companies, it appears that some companies are run by the Petitioners and some Companies are run by the Respondents. However, the Petitioners side having raised apprehension that Respondents are trying to alienating the assets of the company citing recent incident saying that on 29.8.2017 ₹75 lakhs have been withdrawn by the Respondents without putting into Board of Directors thereby, owing to time constraint without going further to dig out the matter, the Respondents side is directed not to alienate the assets of the Company for the interregnum period that is next date of hearing.

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CP 467/213,241-242/NCLT/MB/MAH/2017

List this matter for hearing on 17.10.2017 with a direction to the Respondents to file reply within 10 days hereof. Though the directions have been given to the Respondents, this matter is listed for further hearing on interim direction on 17.10.2017. If at all the Petitioner side is remained absent on the date, order will be vacated.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)